

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-101

IA-5128/2020

In

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

M/s. Shekhar Resorts Ltd. & Ors.

....**FINANCIAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 7 IBC code 2016

Order delivered on 03.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: Mr. Abhishek Anand & Pathik Choudhury, Adv

For the Respondent/CD

: Mr. Vishwendr Verma and Mr. Rakesh Advocates for Respondent
No.1 to 3

For the Intervener

:

ORDER

New IA -5128/2020

Counsels for both the sides are present. The order dated 22.01.2021 has been complied with partially. Counsel for the Respondent prayed further time to file reply. Last and final chance is given for filing reply, failing which, right of filing reply shall stand forfeited.

List the matter on 12.02.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)